



(For use only with the new Marine Policy Form)

**INLAND TRANSIT (RAIL OR ROAD) CLAUSE - C**

<p><b>RISKS COVERED</b></p>	<p>Risks Clause</p>
<p>1. This insurance covers except as provided in clause 2, 3, 4 and 5 below the risks of physical loss or damage to the insured goods caused by</p> <ul style="list-style-type: none"> <li>(i) fire</li> <li>(ii) lightning</li> </ul>	
<p><b>EXCLUSIONS</b></p>	
<p>2. In no case shall this insurance cover</p> <ul style="list-style-type: none"> <li>2.1 Loss damage or expense attributable to willful misconduct of the Assured.</li> <li>2.2 ordinary leakage, ordinary loss in weight or volume, or ordinary wear and tear of the subject-matter insured.</li> <li>2.3 Loss damage or expense caused by insufficiency or unsuitability of packing or preparation of the subject-matter insured (for the purpose of this Clause 2.3 "Packing" shall be deemed to include stowage in a container or liftvan but only when such stowage is carried out prior to attachment of this insurance by the Assured or their servants).</li> <li>2.4 Loss damage or expense proximately caused by delay, even though the delay be caused by a risk insured against.</li> <li>2.5 Loss damage or expense caused by inherent vice or nature of the subject-matter insured</li> </ul>	<p>General Exclusions Clause</p>
<p>3. This clause shall be paramount and shall override anything in this insurance inconsistent therewith in no case shall this insurance cover loss, damage, liability or expense directly or indirectly caused by or contributed to by or arising from</p> <ul style="list-style-type: none"> <li>3.1 ionising radiations from or contamination by radioactivity from any nuclear fuel or from any nuclear waste or from the combustion of nuclear fuel.</li> <li>3.2 the radioactivity toxic explosive or other hazardous or contaminating properties of any nuclear installation, reactor or other nuclear assembly or nuclear component thereof.</li> <li>3.3 any weapon of war employing atomic or nuclear fission and/or fusion or other like reaction or radioactive force or matter.</li> </ul>	<p>Nuclear Radioactive Exclusion Clause</p>
<p>4. In no case shall this insurance cover loss damage or expense</p>	<p>War Exclusion</p>



<p>respect of loss recoverable hereunder.</p> <p>9.1 to take such measures as may be reasonable for the purpose of averting or minimising such loss and</p> <p>9.2 to ensure that all rights against carriers, bailees or other third parties are properly preserved and exercised by lodging a monetary claim against railway/road carriers/ bailees within six months from the date of railway/lorry receipt or as prescribed by the relevant statute</p> <p>and the underwriters will, in addition to any loss recoverable hereunder, reimburse the Assured for any charges properly and reasonably incurred in pursuance of these duties.</p>	<p>Clause</p>
<p>10. Measures taken by the Assured or the underwriters with the object of saving, protecting or recovering the subject-matter insured shall not be considered as a waiver or acceptance of abandonment or otherwise prejudice the rights of either party.</p>	<p>Waiver Clause</p>
<p><b>AVOIDANCE OF DELAY</b></p> <p>11. It is a condition of this insurance that the assured shall act with reasonable despatch in all circumstances within their control.</p>	<p>Reasonable Despatch Clause</p>